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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

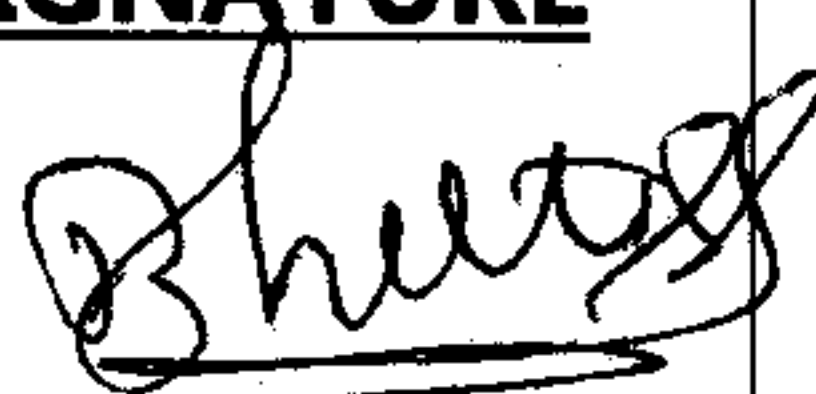
C.P. (I.B) No. 178/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2017**

Name of the Company: Small Industries Development Bank of India
V/s.
ALPS Liesure Holidays Pvt. Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	SANDEEP C. BHATT	Advocate	Respondent	
2.	VISHAL T. DAVE	ADVOCATE	APPLICANT	

ORDER

Learned Advocate Mr. Vishal Dave present for Financial Creditor/Petitioner.
Learned Advocate Mr. Sandeep bhatt present for Respondent.

Learned Advocate Mr. Sandeep Bhatt filed Vakalatnama for Respondent.

Proof of service of notice of date of hearing on Respondent filed.

Respondent shall file its objections, if any within one week serving a copy in advance to the other side.

List the matter on 08.12.2017 for hearing before admission.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 30th day of November, 2017.


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL